

Order No.1 dated 21.01.2003

Heard Shri A.K. Notta, learned counsel for the Applicant and Shri C.R. Mishra, learned counsel appearing for the Respondents/Railways (on whom a copy of this O.A. has been served) and perused the records.

In this case, the Applicant has raised a claim that lands belonging to his family were acquired by the Railways for the construction of Talcher - Sambalpur Railway Link/Project and that he made a representation under Annexure - 7 dated 5.10.2001 for an employment in Group C or D category of post. It is the case of said the Applicant that the representation has not yet received due consideration by the Authorities/Railways.

In the aforesaid premises, the Respondents/Railways are directed to consider the grievances of the Applicant as raised under Annexure- 7 dated 5.10.2001 and while doing so, they should ^{take} make necessary steps so as to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways; and to grant necessary relief, as due and admissible, to the Applicant under the relevant Rules governing the field. This exercise ^{should} shall be completed within a period of three months from the date of receipt of copies of this order.

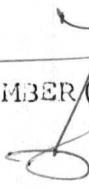
Thus the O.A. is disposed of accordingly. 7

Send copies of this order, along with copies of this O.A., to Respondents/Railways (by Regd. Post with A.D.) at the cost of the Applicant, on whose behalf Shri A.K.Nota, Advocate undertakes to file the required postages by 31.1.2003. Upon receipt of the required postages, as directed above, free copies of this order be handed over to the learned counsels of both sides.

Postal ~~regards~~
to ~~you~~. The copy
of order dt. 21.1.03
a/w O.A. copy
is issued to all
the respects, by
Regd./A.D. Posts.

The same copy
of order issued
to the counsel
for both sides.


S.O.


Member (JUDICIAL)

21/01/2003

By
31/1/03